TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)
NEW DELHI DATED THE 28th April, 1977.

NOTIFICATION
(INCOME TAX)

No. 1738 (F.No.176/39/77-IT(A-I)): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies "Cherpalacheri Ayyappankavu Jeernoudharana Samithi, Cherpalacheri, Palghat" to be a place of public worship of renown throughout the State of Kerala for the purposes of the said section.

Sd/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TO

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

NO. (F.No.176/39/77-IT(A-I))

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala-II, Ernakulam with reference to his letter C.No.10-5/Tech./1/76-77 dated 6th April, 1977.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevent accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.

3. The Comptroller & Auditor General of India, New Delhi.

4. All Chambers of Commerce in Kerala.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

For ITC